### Fifteenth Kerala Legislative Assembly Bill No. 190

# THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES) AMENDMENT BILL, 2024

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Α

#### BILL.

further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 for the purposes hereinafter appearing;

BE it enacted in the Seventy-fifth Year of the Republic of India as follows:—

- 1. *Short title and commencement.*—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Amendment Act, 2024.
  - (2) It shall come into force at once.
- 2. Amendment of section 2.— In section 2 of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970), in clause (a), the words, figures, brackets and symbols "or the Kerala Tailoring Workers' Welfare Fund Board constituted under sub-section (1) of section 9 of the Kerala Tailoring Workers' Welfare Fund Act, 1994 (16 of 1994)" shall be inserted at the end, before the symbol ";".

#### STATEMENT OF OBJECTS AND REASONS

It is the policy of the Government to conduct the appointments to Government-owned enterprises through Public Service Commission. The Government have decided to make the appointments of the Kerala Tailoring Workers' Welfare Fund Board, constituted under sub-section (1) of section 9 of the Kerala Tailoring Workers' Welfare Fund Act, 1994, through Kerala Public Service Commission. In order to include the aforesaid institution under the purview of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970, it is necessary to bring an amendment to the said Act.

2. The Bill seeks to achieve the above object.

#### FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

PINARAYI VIJAYAN.

## EXTRACT FROM THE KERALA PUBLIC SERVICE COMMISSION (ADDITIONAL FUNCTIONS AS RESPECTS CERTAIN CORPORATIONS AND COMPANIES) ACT, 1970

(ACT 19 OF 1970)

#### 2. *Definitions*.—In this Act, unless the context otherwise requires,—

(a) "Corporation" means the Kerala State Financial Corporation established under section 3 of the State Financial Corporations Act, 1951 (Central Act 63 of 1951) or the Kerala State Warehousing Corporation established under section 18 of the Warehousing Corporations Act, 1962 (Central Act 58 of 1962) or the Kerala Khadi and Village Industries Board established under section 4 of the Kerala Khadi and Village Industries Board Act, 1957 (Act 9 of 1957) or the Kerala Water Authority established under section 3 of the Kerala Water Supply and Sewerage Act, 1986 or the Toddy Workers' Welfare Fund Board constituted under section 6 of the Toddy Workers' Welfare Fund Act, 1969 (22 of 1969) or the Kerala Headload Workers' Welfare Board established under section 14 of the Kerala Headload Workers Act, 1978 (20 of 1980) or the Kerala Motor Transport Workers' Welfare Fund Board constituted under section 6 of the Kerala Motor Transport Workers' Welfare Fund Act, 1985 (21 of 1985) or the Kerala Labour Welfare Fund Board established under section 4 of the Kerala Labour Welfare Fund Act. 1975 (11 of 1977) or the Kerala Non-Resident Keralites' Welfare Board constituted under section 9 of the Non-Resident Keralites' Welfare Act, 2008 (10 of 2009) or the Kerala Agricultural Workers' Welfare Fund Board constituted under section 11 of the Kerala Agricultural Workers' Act, 1974 (18 of 1974) or the Kerala Building and Other Construction Workers' Welfare Board constituted under sub-section (1) of section 18 of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996 (Central Act 27 of 1996) or the Kerala Shops and Commercial Establishments Workers' Welfare Fund Board constituted under section 6 of the Kerala Shops and Commercial Establishments Workers' Welfare Fund Act, 2006 (24 of 2006) or the Kerala Abkari Workers' Welfare Fund Board constituted under section 6 of the Kerala Abkari Workers' Welfare Fund Act, 1989 (19 of 1989) or the Kerala Fishermen's Welfare Fund Board constituted under section 7 of the Kerala Fishermen's Welfare Fund Act, 1985 (30 of 1985).

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